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CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Original Application No. 568 of 2006

Jabalpur, this the 23rd day of August, 2006

Hon'ble Shri A.K. Gaur, Judicial Member

Udai Singh Applicant

(By Advocate – Shri Komal Patel on behalf of Shri Ashish Rawat)

V E R S U S

Union of India & 6 Ors. Respondents

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

Having heard Shri M.N. Banerjee, Standing counsel for the Railways, appearing for the respondents and Shri Komal Patel on behalf of Shri Ashish Rawat, learned counsel for the applicant, I am of the view that the grievance of the applicant would be redressed, if a direction is given to the respondents to consider and decide the pending representations of the applicant by a reasoned and speaking order within a specific period of time.

2. According to the applicant he is working in the office of Divisional Railway Manager, South Eastern Central Railway, Nagpur. It is urged on behalf of the applicant that he is senior to respondents Nos. 3 to 7 but could not get promotion in the cadre of Khalasi Grade-III, Grade-II and Grade-I. In this regard he has already preferred representation dated 8.12.2005 to the respondents and his case for promotion has not been considered by the respondents. He also made reminders on 30.1.2006 and 7.4.2006 but the same were not considered by the respondents.

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3. Hence, in view of the aforesaid, I hereby direct the respondent No. 2 to consider and decide the pending representations of the applicant in the light of the pleadings contained in the Original Application as well as the grounds taken in the representation within a period of three months from the date of receipt of copy of this order. Be it noted that I have not expressed any opinion on the merits of the case.

4. The Original Application is accordingly disposed of at the admission stage itself. A copy of this order as well as the copy of the OA be given to Shri M.N. Banerjee, Standing counsel for the Railways appearing in this case for necessary compliance of the aforesaid order.

5. The Registry is directed to supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

A.K. Gaur
(A.K. Gaur)
Judicial Member

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पूर्णांकन सं ओ/व्या....., जदलपुर, दि.....
प्रतिलिपि द्वारा भित्ति:-

- (1) सचिव, उच्च व्यापार न्याय नार एकाडेमी, जवलपुर
- (2) आज्ञेयक श्री/श्रीमती, जु.....के कार्यालय
- (3) पत्रकार श्री/श्रीमती, जु.....के कार्यालय
- (4) अधिकारी, खेड़ा, जदलपुर व्यापार न्याय नार एकाडेमी, जदलपुर

Arshish Rawal
Arshish Rawal
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M.N. Banerjee
M.N. Banerjee
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Prakash Singh
Prakash Singh
22/238
लोक संसदीय देने
लोक संसदीय देने
24.8.06. (10.10.2004 Y.C.)
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